

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1175
TO BE ANSWERED ON JULY 31, 2023**

COMMITTEE ON MODEL BUYER AGREEMENT

NO. 1175. SHRI NARANBHAI J. RATHWA:

WILL THE MINISTER OF *HOUSING AND URBAN AFFAIRS* BE PLEASED TO STATE:

- (a) whether it is a fact that Government has decided to set up a Committee to work on a model buyer agreement to help streamline the home buying process and protect the consumers from potential abuses;
- (b) if so, the details thereof;
- (c) whether Government is aware that recovery orders passed by the various consumer forums are not executed promptly by State Governments, particularly in NCT of Delhi and Uttar Pradesh; and
- (d) if so, the steps Government is contemplating to give mandatory directions to NCT of Delhi and Uttar Pradesh for timely execution of recovery orders of consumer courts?

**ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a) & (b): The 'Agreement for Sale' Rules under the provisions of the Real Estate (Regulation and Development) Act, 2016 [RERA] have been notified by Ministry of Housing and Urban Affairs (MoHUA) for Union Territories (UTs) without legislatures and the same were shared with all the States and UTs with legislatures for adoption in the year 2016.
- (c) & (d): Under the provisions of the Consumer Protection Act, 2019 (section 71 of the Act), every order passed by the District Consumer Disputes Redressal Commission, State Consumer Disputes Redressal Commission or the National Consumer Disputes Redressal Commission shall be enforced by it in the same manner as if it were a decree made by a Court in a suit before it. Further, the Act also lays down the penalties and punishment in case of non-compliance of any order made by the District Consumer Disputes Redressal Commission or State Consumer Disputes Redressal Commission or the National Consumer Disputes Redressal Commission.
